

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:824

ANSWERED ON:12.11.2010

ALLOTMENT OF SHARE

Laguri Shri Yashbant Narayan Singh;Yadav Shri M. Anjan Kumar

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has detected any irregularity in allotment of shares;
- (b) if so, the State-wise number of such cases detected during the last two years;
- (c) the number of people against whom action has been taken in this regard so far;
- (d) the steps taken by the Government for the security of shareholders; and
- (e) the outcome of the steps taken by the Government so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI NAMO NARAIN MEENA)

(a): Yes, Sir.

(b): One case of irregularity in allotment of shares was detected each in the states of Tamil Nadu and Maharashtra on the basis of the states in which the registered offices of the company are located.

(c): SEBI has taken action against seven persons for irregularities in the allotment of employee quota shares in the Initial Public Offer (IPO) of M/s Pyramid Saimira Theatre Limited. Similarly, SEBI has taken action against eighteen persons for irregularities in the IPO allotment of Atlanta Limited.

(d):SEBI has taken a large number of initiatives for the security of shareholders. These include market surveillance, inspection, investigations and enforcement measures in cases of breach of norms related to the functioning of securities market. Further, SEBI keeps a constant vigil on the market and has laid down various regulations, guidelines and circulars to ensure safety, transparency and efficiency in the securities market. SEBI also conducts public awareness programmes all over the country to enhance investor awareness.

(e):As a result of various measures taken by SEBI, the capital markets of India have become deeper and more mature.